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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


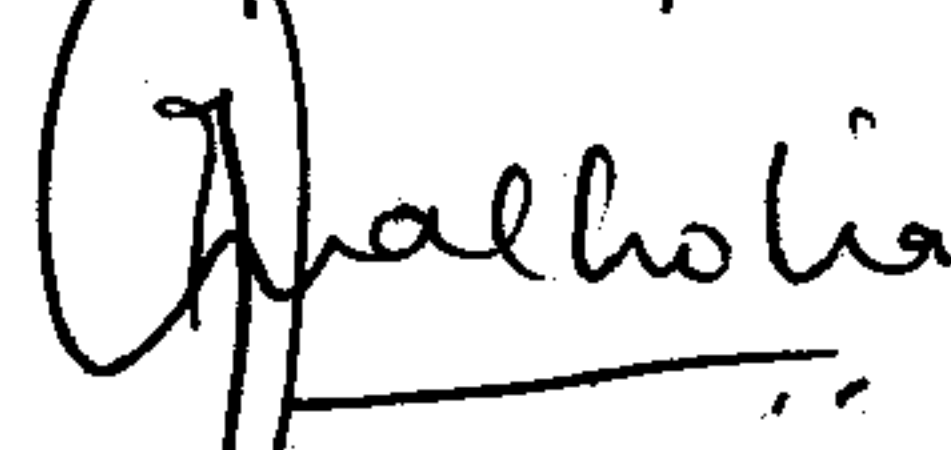
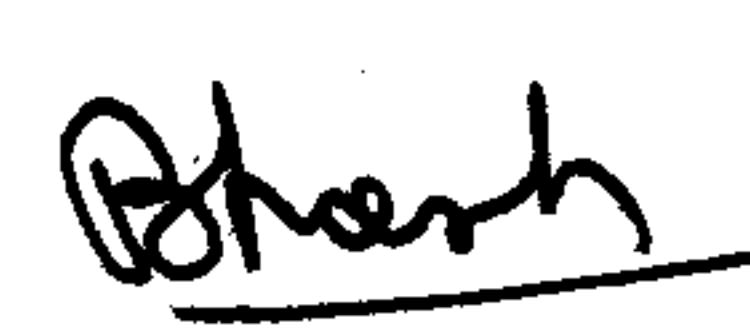
C.P. (I.B) No. 24/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.03.2018**

Name of the Company: Uppal-Chadha Hi-Tech Developers Pvt Ltd.
V/s.
Orient Tradelink Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	HARMISH K. SHAH	Adv.	Petitioner	
2.	Ms. GARIMA MALHOTRA	ADV.	FOR RESPONDENT	
3.	Mr. Bhash Mankad	Adv.	For Respondent	

ORDER

Learned Advocate Mr. Harmish Shah i/b UKCA & Partner present for Operational Creditor/Petitioner. Learned Advocate Ms. Garima Malhotra with Learned Advocate Mr. Bhash Mankad present for present for Respondent.

Both side represented that the matter is settled and they need some time to file withdrawal application.

List the matter on 19.03.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 5th day of March, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL